Annexure – 3

Name of the corporate debtor: Wind World (India) Infrastructure Private Limited; Date of commencement of CIRP: 07.10.2025 and order received/communicated on 07.10.2025; List of creditors as on: 29.10.2025

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in ₹)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% voting share in CoC					
1	IDBI Bank Limited	29.10.2025	₹ 662,431,148.00	₹ 662,431,148.00	Financial debt	₹ 662,431,148.00	₹ 662,431,148.00	No	**9%**	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	₹11,04,409 is not admitted as a penalty/ other charges are not recognized as a “financial debt” within the meaning of Section 5(8) of the Insolvency and Bankruptcy Code, 2016, and hence it is non-admissible.
2	Edelweiss Asset Reconstruction Company	19.10.2025	₹ 2,988,454,256.02	₹ 2,988,454,256.02	Financial debt	₹ 2,988,454,256.02	₹ 2,988,454,256.02	No	**40%**	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	₹25,49,65,120.00 is not admitted as penalty/charges are not recognized as a “financial debt” within the meaning of Section 5(8) of the Insolvency and Bankruptcy Code, 2016, and hence it is non-admissible.
3	Indian Renewable Energy Development Agency Limited (IREDA)	21.10.2025	₹ 3,870,398,157.00	₹ 3,870,398,157.00	Financial debt	₹ 3,870,398,157.00	₹ 3,870,398,157.00	No	**51%**	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	
	Total		**₹ 7,521,283,561.02**	**₹ 7,521,283,561.02**		**₹ 7,521,283,561.02**	**₹ 7,521,283,561.02**		**100.00%**			**₹ 0.00**	**₹ 0.00**	

Notes:
1. This is not the final list of financial creditors; process of verification is still underway, basis which the above table shall be updated from time to time. In certain cases, requisite supporting documents have been sought and are awaited from the concerned claimants.
2. Principal amount has been verified on the basis bank statements and balancesheet, as per Section 65B of The Banker’s Book Evidence Act, 1891 (as applicable), and Corporate Debtor’s books of accounts (as available) and other supporting documents as per requirements of the CIRP Regulations and the Code.
3. The above mentioned voting share has been computed based on amounts verified as of date.